

(a) the number of bonded labourers in the country at present and their number in 1981;

(b) the names of places where there is greater concentration of bonded labourers and the reasons therefor;

(c) whether due to non-implementation of land reforms law properly, 10 per cent of people have more area of land in their possession and the agricultural labourers have to work as bonded labour; and

(d) the number of persons prosecuted and convicted by courts in this connection during the last three years and the number of cases still pending, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) As per information received from the State Governments, the total number of bonded labourers identified and released as on 31st December, 1981 and as on 30th September, 1986 was 1,33,553 and 2,09,262 respectively.

(b) and (c) Although the incidence of bonded labour was reported from 12 States from the majority of bonded labourers are in Karnataka, Orissa, Tamilnadu, Andhra Pradesh, Uttar Pradesh and Bihar. Socio-economic conditions can be a reason for the prevalence of bonded labour.

(d) Although the Central Government does monitor identification and rehabilitation of bonded labour, the primary responsibility for identification, release and rehabilitation of bonded labour as well as for launching prosecutions against the offenders rests with the State Governments. The prosecution figures for the last three years are not available with the Central Government

[English]

Assistance to Maharashtra for flood relief

841. SHRI BANWARI LAL PUROHIT : Will the Minister of AGRICULTURE be pleased to state :

(a) what assistance Central Government have provided to the State Government of Maharashtra to meet the recent flood situation;

(b) the requirement of the State Government to meet the situation; and

(c) whether the requirement of the State Government has been met fully; if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) A ceiling of expenditure of Rs. 5.86 crores as Central assistance has been approved to the State Government of Maharashtra.

(b) The State Government had sought an amount of Rs. 20.23 crores to meet the situation.

(c) The ceilings of expenditure have been approved on the basis of the report of the Central Team and recommendations of the High Level Committee on Relief thereon. The Central Team visited the affected areas of the States for an on-the-spot assessment of the extent of damages and need of Central assistance, held discussions with the State Government officers and members of public, before finalising the report.

Captive power plants in mining projects

842. SHRI BHARAT KUMAR ODEDRA :

SHRI PURNA CHANDRA MALIK :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government propose to equip all major public sector mining projects in the country with their own captive power plants to help them to avoid the

vagarles of the State Electricity Boards;
and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE
DEPARTMENT OF MINES IN THE
MINISTRY OF STEEL AND MINES
(SHRIMATI RAMDULARI SINHA) :
(a) No, Sir.

(b) Does not arise.

[*Translation*]

Allotment of D.D.A. flats on cash
down basis

843. SHRI BHARAT SINGH :

SHRI VIJAY N. PATIL :

SHRI S. JAGATHRAK-
SHAKNA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Delhi Development Authority used to allot MIG and LIG flats on hire-purchase basis;

(b) whether Delhi Development Authority now allots MIG and LIG flats on cash down basis;

(c) if so, whether it is not contrary to the rules and conditions laid down earlier at the time of registration;

(d) whether DDA has taken into consideration the adverse financial position of the retiring/retired Government servants who have very limited resources and are unable to make cash down payment at the time of allotment; and

(e) whether Government propose to change the policy and restore the hire-purchase system for allotment of flats so that people can get houses easily ?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to
(e) The Special Scheme announced by the

Development Authority in 1979 for registration of applications for allotment of dwelling units provided for such allotment on cash down and hire purchase basis as indicated below :

Category of dwelling units.	On Cash down basis.	On hire purchase basis.
MIG	40%	60%
LIG	25%	75%
EWS	25%	75%

In July, 1985, the DDA unilaterally decided to extend the hire purchase facility to all future allotments of dwelling units of all the three categories mentioned above, at the option of the registrants.

Subsequently, however, in April, 1986, the DDA, with a view to augmenting its financial resources and thereby accelerating the pace of construction of dwelling units, took the decision to allot in future all the dwelling units of M.I.G. category on cash down basis and also to allot in future dwelling units of L.I.G. category on cash down basis to those registrants who were entitled to get house building advance from their employers. The decision taken in July, 1985 to make all further allotments of dwelling units of EWS category on hire purchase basis only was, however, maintained.

On communication of the aforesaid decision to the registrants for dwelling units of M.I.G. and L.I.G. categories, the D.D.A. has received representations from some of the registrants, pleading their inability to make the full payment on cash down basis of the entire cost of the tenements allotted to them and urging re-consideration of the decision. It is for the D.D.A. to consider these representations and, with due regard to all the relevant factors, review the matter and take the final decision.